



*IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 589/2021, I.A. 7478/2025, I.A. 5075/2025

SITA CHAUDHRY

.....Plaintiff

Through: None

versus

VERINDER SINGH & ORS.

.....Defendant

Through: Mr. Divjot Singh Bhatia, Mr. Aman Singh Bakhshi, Advs. for D-.3, 7 & 8.
M:9910048284) (Through VC)
Mr. Chirag Joshi, Adv. for D-1
Mr. Akhil Sachar, Ms. Kashish
Maheshwari, Adv. for D-4.
Mr. Nikhil Singhvi, Mr. Parth Aggarwal,
Mr. Sanyam Kumar, Adv. for D-13
(Through VC)
Mr. B.S.Jakhar Adv. Mr. Vikram Singh
Jakhar Advs. for D-19 and proposed
defendant (Through VC)
Mr. Siddharth Joshi, Ms. Ujjwala Gupta,
Adv. for D-22

CORAM: JOINT REGISTRAR (JUDICIAL) MS. TYAGITA SINGH, (DHJS)

%

<u>ORDER</u> 08.04.2025

Matter is taken up through physical hearing as well as video conferencing.

<u>I.A. 7478/2025</u> (Application u/O XI Rule 2 CPC filed by defendant no.4 for directions to defendant no.2)

Notice be issued to defendant no.2 through counsel by way of e-mail within one week. Reply, if any, may be filed by the opposite party within three weeks with advance copy to the opposite party.

CS(OS) 589/2021

Page 1 of 2

This is a digitally signed order.

\$~6

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 28/05/2025 at 01:10:57





<u>I.A. 5075/2025</u> (Application u/O Ar Rule 2 CPC filed by defendant nc.² for directions to defendant no.4)

Reply if any may be filed by defendant no.4 within two weeks with advance copy to the opposite party. Rejoinder if any may be filed thereafter.

<u>I.A. 2232/2025 (Application u/O XII Rule 3 CPC filed by defendant no.2)</u> <u>I.A. 3202/2025 (Application u/O XII Rule 3 CPC filed by defendant no.5)</u>

Perusal of previous orders reveals that notice has not been issued to the LRs of plaintiff. Fresh notice of all the abovesaid IAs be issued to all the LRs of plaintiff on filing of PF by the applicant within 7 days, by all permissible modes including electronic mode and Dasti, if any.

Reply, if any, may be filed by the opposite parties within four weeks with advance copy to the opposite party.

Be fixed for report of service and Reply on already fixed date i.e. 23.05.2025.

TYAGITA SINGH, (DHJS), JOINT REGISTRAR (JUDICIAL)

APRIL 8, 2025/SM

CS(OS) 589/2021

Page 2 of 2

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 28/05/2025 at 01:10:57